

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2458/2004
M.A.No.2027/2004

Wednesday, this the 10th day of November 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Devender Kumar s/o Shri Kishan Lal
2. Munesh Kumar s/o Shri Phool Singh
3. Sushil Ahalavat s/o Shri Baljit Singh
4. Vinod Kumar s/o Shri Beerpat
5. Harjesh Kumar s/o Shri Khem Chand
6. Sanjay Sharma s/o Shri Mange Ram
7. Uttam Singh Rawat s/o Shri Budhi Singh
8. Devdut s/o Shri Lekh Ram
9. Jitender Kumar s/o Shri Radhey Shyam
10. Naveen Kumar s/o Kewal Ram
11. Asha Devi s/o Shri H.N. Shah
12. Ravi s/o Shri Jagroshan
13. Kapil Dev s/o Shri Suresh Chander
14. Pawan Kumar s/o Shri Madan Singh
15. Sunil Kumar s/o Shri Sunder Lal
16. Rakesh Sharma s/o Shri K.K. Sharma

(C/o 311-A Western Wing, Tiz Hazari, Delhi-54)

..Applicants
(By Advocate: Shri Sachin Chauhan)

Versus

1. Government of NCT of Delhi
through its Principal Secretary
(Health & Family Welfare Department)
9th Level, Delhi Sectt.
IP Estate, New Delhi

51
(2)

2. The Director (Admn.)
Lok Nayak Hospital
Near Delhi Gate
Delhi

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that he may be permitted to withdraw the present petition with liberty to file better one and adding facts, which he has not inadvertently mentioned in the petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

↑
(S. K. Naik)
Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

/sunil/